

have been some cases in which the houses could not be constructed, but in 95 per cent. of the cases the constructions could not be completed because the refugee did not contribute his share of the contribution.

Shri T. K. Chaudhuri: Was there any condition precedent for the refugees contributing any share in respect of urban houses?

Shri A. P. Jain: So far as urban housing loans up to Rs. 1,250 are concerned no such condition existed, where it exceeded Rs. 1,250 and went up to Rs. 5,000 the refugee had to contribute 25 per cent.

Shri Krishnacharya Joshi: May I know whether any interest is charged on this?

Shri A. P. Jain: Yes, interest is charged.

Shri Gidwani: What are the terms of the loans, when will they have to be returned and what will be the rate of interest?

Mr. Deputy-Speaker: Are there no announcements issued about these?

Shri A. P. Jain: A number of announcements have been issued, they are all mentioned in the report, and many questions have been asked on this.

Shri Thanu Pillai: May I know whether the sum of Rs. 2.7 crores given to West Bengal is by way of grant or loan?

Shri A. P. Jain: Loan.

Shri B. K. Das: Are these loans, house building loans and business loans, given in one instalment or in more than one instalment?

Shri A. P. Jain: House building loans are generally given in two instalments. Business loans are given in one instalment.

COMPENSATION FOR DISPLACED PERSONS

*1686, **Shri Bahadur Singh:** Will the Minister of Rehabilitation be pleased to state whether any decision has been taken by the Government of India with regard to the rate of compensation to be paid to the displaced persons from West Pakistan in respect of their properties left behind in that country?

The Minister of Rehabilitation (Shri A. P. Jain): The matter is under the consideration of the Government and a decision is likely to be reached soon.

Shri Bahadur Singh: How long would it take for the Government to

come to a decision with regard to this problem?

Shri A. P. Jain: The Sub-Committee has finished its proceedings and now it will go to the Cabinet.

Shri Bahadur Singh: What are the reasons for this delay?

Shri A. P. Jain: I don't accept that there has been any delay.

Shri Gidwani: Has the attention of Government been drawn to a report published in a section of the press this morning that the Cabinet Committee yesterday came to no decision regarding the compensation scheme as the Finance Ministry was not agreeable to any contribution from the Government to the compensation pool?

Shri A. P. Jain: Government very seriously deprecates all these speculative reports.

Sardar Hukam Singh: May I know whether the evacuee property has been assessed and verified and if so, what is the amount of verification reached?

Shri A. P. Jain: The value of the evacuee property has been assessed. The figures will be given at the appropriate time.

Shri Gidwani: Do I understand that there is no truth in this report?

مستتر آف ایجوکیشن اینڈ

نہچرل ریسورسز اینڈ سائنٹیفک ریسرچ

(مولانا آزاد): کیمپلٹ نے ایک سب

کمیٹی بنائی۔ اس نے جلسے کئے اور اب

وہ اپنی رپورٹ کیمپلٹ میں بھیج رہی

ہے۔ اس اسٹیج میں ظاہر ہے کہ

گورنمنٹ اس پوزیشن میں نہیں ہے

کہ کوئی بات بھی کہہ سکے۔

[The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): The Cabinet set up a sub-Committee. After holding its meetings, it is now sending its report to the Cabinet. It is clear that at this stage Government are not in a position to say anything definite.]

PAKISTAN SECURITIES

*1687, **Sardar Hukam Singh:** (a) Will the Minister of Finance be pleased to state whether there is any estimate of the value of Pakistan Securities and shares held by Indian citizens on the 27th February, 1951 and the 31st December, 1952?

(b) Have any cases of smuggling of Pakistan Securities and shares been brought to the notice of the Government of India?

(c) If so, are any cases of suspected smuggling being enquired into or have been proceeded against?

The Deputy Minister of Finance (Shri A. C. Guha): (a) No, Sir.

(b) and (c). A few cases of suspected smuggling of Pakistani securities and shares have come to the notice of the Government and the Reserve Bank of India are investigating into them.

Shri Bahadur Singh: Do Government contemplate to get the securities held in India declared?

Shri A. C. Guha: We have not even got an idea as to the exact amount of securities.

Sardar Hukam Singh: Do Government not think it in the interest of the country to get these verified and assess what amounts are held by Indians of Pakistan securities and shares?

Shri A. C. Guha: We have figures only up to 30th June 1948. Since then no figures have been collected and the Reserve Bank considered that no purpose will be served by this because those who want to smuggle will not declare their holdings.

Sardar Hukam Singh: Would it not disclose the inefficiency of our Government.....

Mr. Deputy-Speaker: That is argument.

Sardar Hukam Singh: I am sorry, Sir. May I know why Government is insisting on exchange at par when the official exchange is possible?

Shri A. C. Guha: Official exchange may be there, but the current exchange rate in the non-official market is much below par. So Government must take into cognizance that situation.

Sardar Hukam Singh: Has exchange at official rate been tried and permitted to find out if it is possible?

Shri A. C. Guha: I have no information.

Sardar Hukam Singh: Is it the opinion of the Government that exchange at the official rate would be more favourable to our country than exchange at the public rate?

Shri A. C. Guha: That is not the opinion. Otherwise Government would not have insisted on it.

Sardar Hukam Singh: May we know, when we can get Rs. 144 for

these securities of Rs. 100 that we give, and what are the special reasons that Government do not think it in the interest of the country to allow exchange at the official rate?

Shri A. C. Guha: That is a matter of opinion.

Mr. Deputy-Speaker: Are we not discussing this matter?

Shri Damodara Menon: Have Government any information about the number of Punjab, Sind and N.W.F.P. bonds that have changed encasement from Indian to Pakistan treasuries after 27-2-51?

Shri A. C. Guha: We have got figures, not province-wise but we have got some figures. About Rs. 83 lakhs were encased for payment at the treasuries in Punjab, but we have not got the figures for other States.

Shri A. N. Vidyalkar: Is it a fact that nearly Rs. 5 crores worth of Pakistan securities have been smuggled out from India to Pakistan without any return being received in India?

Shri A. C. Guha: We have got some reports of smuggling, but it is not possible to get the exact amount.

Shri A. N. Vidyalkar: In answer to a question on the 20th November last, the Finance Minister had replied that he would look into this matter and consider whether the declaration of holdings is beneficial or not. Has Government considered this matter?

Shri A. C. Guha: I think it must have been considered, as the Finance Minister has given some assurances. But at the present moment I have no information with me.

Shri Damodara Menon: Will it be possible for any securities to be smuggled from India to Pakistan without the connivance of the exchange control officials?

Shri A. C. Guha: I repudiate the insinuation. It is quite possible for the smugglers to do it without the connivance of any officials.

Shri Kelappan: Is it a fact that Pakistan securities held by Indian nationals on or before 17-9-49 alone could be exchanged, and that at par?

Shri A. C. Guha: Yes, that is the position. I think, because, as I said on a previous occasion, due to the devaluation of the Indian rupee something like a stalemate occurred on that date between the two countries.

Shri Kelappan: May I know the reason for fixing this rate and date?

Shri A. C. Guha: That was due to the devaluation.

Shri A. N. Vidyalankar: Is it not the Government view that by getting these security holdings declared, it would become easier for Government to check the smuggling?

Shri A. C. Guha: That is a matter of opinion.

Sardar Hukam Singh: Have any holders volunteered to get this exchange at the official rate and represented to the Government that they can bring 144 for 100?

Shri A. C. Guha: I would like to have notice. If the hon. Member has any definite information, he can pass it on.

Shri Kelappan: Arising out of this, is the rule about the date and rate applicable to those who have got transfer of securities after that date?

Shri A. C. Guha: As I have already stated after a certain date, the holders of those securities will have to prove their *bona fides*.

GRANTS TO SPORTS ORGANISATIONS

*1688. **Shri V. P. Nayar:** Will the Minister of Education be pleased to refer to the reply to the supplementaries on Starred Question No. 103 asked on the 7th November, 1952 and state whether any decision has now been taken regarding the channel through which Government grants to sports organisations are to be spent?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): The Advisory Board of Physical Education were asked to consider this matter and their resolution is now under examination.

Shri V. P. Nayar: May I know what percentage of such grants made by Government are spent on actual training in sports and games?

Shri K. D. Malaviya: I have no information on the subject.

Shri V. P. Nayar: May I know whether there is any person to advise Government on problems in sports and games and if so, what is the position in respect of grants made by Government?

Shri K. D. Malaviya: The Advisory Board is there on which one of our Secretaries is represented. He is the Chairman of the Committee. He acts almost as a Liaison Officer between the Government and the Board.

Shrimati Tarkeshwari Sinha: Is it a fact that the Government of India

had agreed to the suggestion of the West Bengal Pradesh Sports Committee to take over the management of the sports from sports organisations and bring them under the Central control? If so, whether the Government intend to create a separate department for this?

Shri K. D. Malaviya: Government have no information on this specific matter.

Shrimati Tarkeshwari Sinha: Do the Government agree to contradict the report that appeared in the *Statesman* of 10th April that Government has agreed to the proposal to take over sports from the sports organisations?

Shri K. D. Malaviya: Government will make enquiries.

सेठ बचल सिंह : क्या माननीय मंत्री बतलाने की कृपा करेंगे कि कौन कौन से स्पोर्ट्स हैं जिन को गवर्नमेन्ट ग्रांट देती है ?

श्री के० डी० मालवीय : इस की बहुत लम्बी फेहरिस्त है जो कि इस वक्त मेरे पास नहीं है ।

श्री बसल : उस में कबड्डी शामिल है या नहीं ?

Shri V. P. Nayar: Are Government aware that certain sports organisations receiving grants from Government regularly are monopolised by certain persons while in others which receive similar grants, there is considerable bickering in the controlling body?

Shri K. D. Malaviya: I do not know anything about it. If what the hon. Member says is correct, it is not a very desirable thing.

Shri K. G. Deshmukh: What is the amount of grants made by Government towards the sports organisations last year?

Shri K. D. Malaviya: I have not got the figures for last year.

NEPAL-INDIAN RUPEE EXCHANGE RATE

*1690. **Shri L. N. Mishra:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that there has been some steep rise in Nepal-Indian rupee exchange rate, of late; and

(b) if so, what are the reasons for the same?

The Parliamentary Secretary to the Minister of Finance (Shri B. B. Bhagat): (a) Recently, there has